

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:283

ANSWERED ON:26.02.2013

DOMESTIC VIOLENCE

Abdulrahman Shri ;Gowda Shri D.B. Chandre

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of cases registered and persons convicted under the Domestic Violence Act during each of the last three years and the current year, State/UT-wise;
- (b) whether cases under the Domestic Violence Act have increased tremendously and the rate of conviction under the Act is abysmally low;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the steps taken by the Union Government to ensure that the conviction rate under the Domestic Violence Act is speeded up?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N SINGH)

(a) to (d): As per information provided by the National Crime records Bureau (NCRB), a total number of 7,803, 11,718 and 9,431 cases of domestic violence cases under Domestic Violence Act 2005 were registered during 2009 – 2011 respectively, thereby indicating a mixed trend. The State-wise details of cases are given in Annexure – I.

As per Seventh Schedule, 'Police' and 'Public Order' are the State subjects under the Constitution, and as such the primary responsibility of prevention detection, registration, investigation and prosecution of crimes, including crimes against women pertaining to domestic violence, lies with the State Governments/ Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention of crimes against women and in this regard, a detailed advisory dated 4th September, 2009 has been sent to all State Governments/Union Territory Administrations wherein all States/UTs have been advised to make a comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women and to take appropriate measures aimed at increasing the responsiveness of the law and order machinery. The advisory has specifically advised the State Governments/ UT Administrations to explore the possibility of associating NGOs working in the area of combating crimes against women and also advises that all Police stations may be advised to display the name and other details of Protection Officers of the area appointed under the Domestic Violence Act, 2005.